

ITEM NO.18

COURT NO.13

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3576/2022

(Arising out of impugned final judgment and order dated 01-11-2021 in CRLMC No. 3137/2019 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA & ORS.

PETITIONER(S)

VERSUS

JACOB THOMAS

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.56358/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.
Mr. Rohith R. Kartha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 17th May, 2022.

Dasti, in addition, is permitted to be served.

Tag with SLP(Cr1.) No. 1353/2022.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)